

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

WRIT PETITION NO.352 OF 2011

Jaspal Singh ChandokPetitioner

V/s.

Union of India and Ors.Respondents

**WITH
WRIT PETITION NO.830 OF 2005
WITH
WRIT PETITION NO.2619 OF 2007**

Mr. Chirag Shetty i/b. Economic Laws Practice for petitioner in WP/352/2011.

Mr. Vivekanand Krishnan i/b. Mr. Sagar Kasar for petitioner in WP/2619/2007.

Mr. J.B. Mishra for respondents in WP/352/2011 and WP/2619/2007 and for petitioner in WP/830/2005.

**CORAM : K.R. SHRIRAM &
PRITHVIRAJ K. CHAVAN, JJ.
DATED : 16th JUNE 2022**

PC.:

1 Mr. Mishra at the request of the Court appeared and requested for some time to take instructions and also to file Vakalatnama. In the cause list, the name of Dr. T.C. Kaushik appears for respondent. Mr. Mishra states that Dr. Kaushik is not in the Panel anymore.

2 We have to express our anguish that there are so many matters in which Customs department, either Sea Customs or Air Customs, is involved and nobody appears for them. Therefore, this Court is not able to proceed further in the matter, particularly old matters. There are matters where substantial revenue is involved and the Government will be the loser.

3 All Principal Chief Commissioners, who are posted within the jurisdiction of this Court are put to notice that whenever any matter is listed pertaining to their Commissionerate, either they shall personally remain present in Court and go on with the matter or ensure that a duly authorised advocate is instructed to appear in the matter. If due to absence of any representative the matter is adjourned, it is made clear that this Court will impose costs to be recovered from the Principal Chief Commissioner from his salary under whose jurisdiction the subject matter is covered.

4 At the request of this Court, Mr. Mishra states that he will forward a copy of this order to all the Principal Chief Commissioners who are posted under the jurisdiction of this Court.

5 Stand over to 30th June 2022.

6 A copy of this order be also sent to the Minister for Law and Justice, Government of India, Finance Minister, Government of India, the PMO and the Attorney General for India for information and necessary action.

(PRITHVIRAJ K. CHAVAN, J.)

(K.R. SHRIRAM, J.)